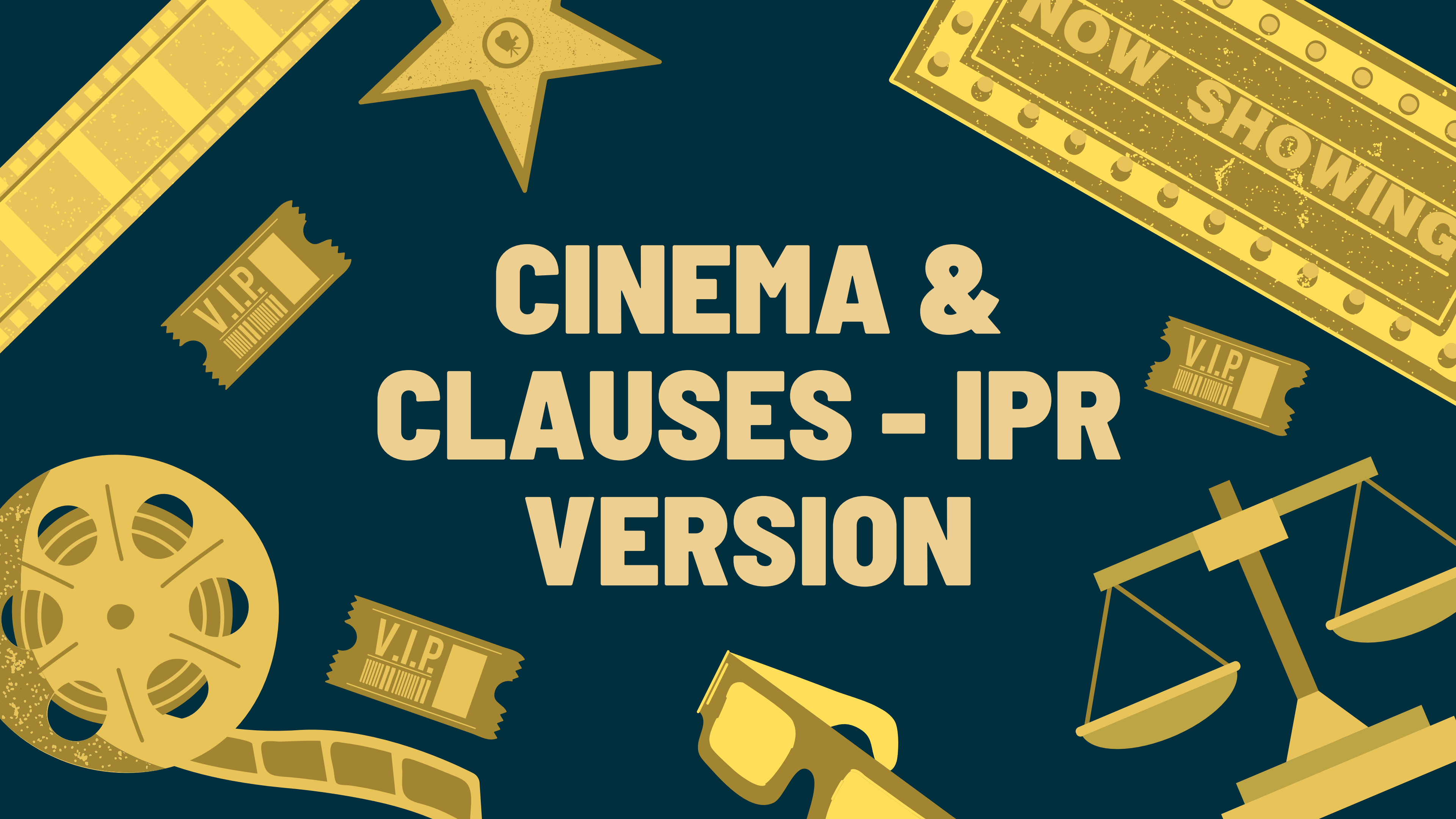


CINEMA & CLAUSES – IPR VERSION



JOINTLY ORGANIZED BY



DSNLU



**CIPR&T,
DSNLU**

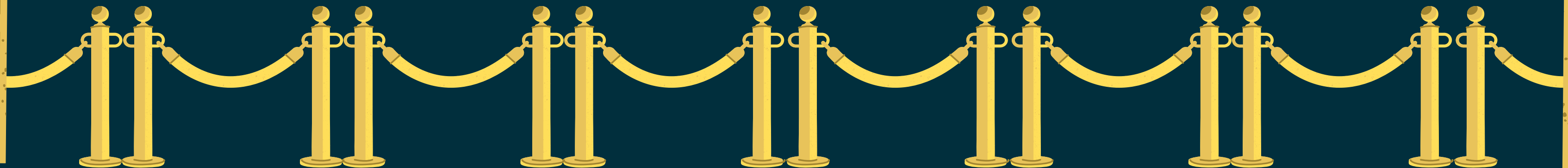


**CLAWS &
COLLARS**



**VIZAG FILM
SOCIETY**

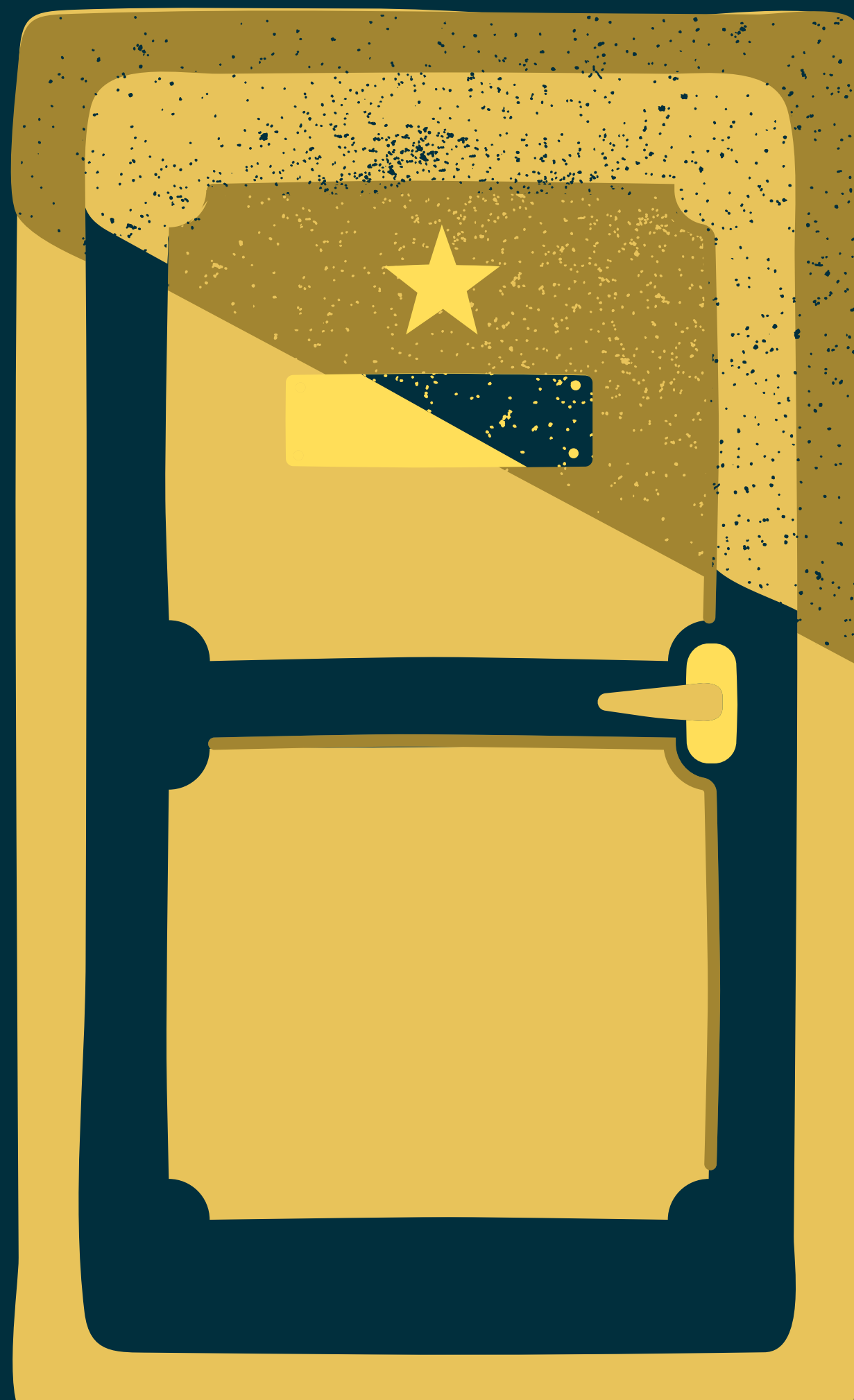
Media Partners:



ABOUT DSNLU



Damodaram Sanjivayya National Law University is a premier educational institution situated at “NYAYAPRASTA” Sabbavaram 30 kilometres from Visakhapatnam, the “City of Destiny”. It caters the needs of more than 600 students and research scholars from across the country. Its mission is to design and deliver legal education, promote academic achievement and excellence in legal research. The University offers 5 year integrated B.A. LL.B. (Hons) Degree and one year LL.M. programe, Ph.D. and LL.D. The University has MOUs for student exchange programs with four Prestigious National Law Universities.



ABOUT CIPR&T



Centre for Intellectual Property Rights and Technology, is a student-run club established in 2017. It is a dynamic institution at the forefront of promoting innovation and protecting intellectual property (IP) rights. With the growing significance of IPR, this centre stood as a pillar to support and enhance awareness among people and professionals. With the set targets, the centre has played a key role in obtaining the Geographical Indication Tag for the delicious Andhra paper-sweet, Atreyapuram Pootharekulu.

The centre has organised many national and international seminars, webinars, workshops, Quizzes and conferences. It also undertook the prestigious commercial Courts Project from the Department of Justice, Govt. of India. Recently, the DIIT has given approval to set up an IPR Chair at CIPR, DSNLU. The team of CIPR&T also runs a Journal of Science and Technology and Law, which is indexed on SCC OnLine. The center fosters research excellence by supporting scholars and students in exploring cutting-edge topics related to IPR and technology. we envision a future where innovation flourishes, intellectual property is valued and protected, and society benefits from the advancements in technology.



ABOUT CLAWS & COLLARS



Claws and Collars is a digital platform that aims to connect (aspiring) lawyers, Chartered Accountants, Cost management accountants, and Company Secretaries with potential clients. The platform was founded by a team of students from DSNLU in 2020 to provide the best and most hassle-free experience for clients and professionals in these fields. The platform serves as a centralized hub where individuals and businesses seeking legal or financial assistance can easily find and connect with qualified professionals in their respective fields. Whether someone needs legal advice, assistance with accounting or taxation matters, or guidance on corporate matters, Claws and Collars strives to provide a seamless experience by facilitating these connections.

It is committed to creating a secure and reliable platform, where both clients and professionals can trust the integrity and professionalism of their counterparts. Overall, Claws and Collars endeavors to bridge the gap between clients and legal, accounting, finance and corporate professionals. By providing a convenient and efficient means of connecting these two parties, the platform aims to facilitate successful collaborations and foster a thriving professional community.



CHIEF PATRON

Hon'ble Sri Justice P. Sri Narasimha, Judge, Supreme Court of India &
Visitor, DSNLU Visakhapatnam

PATRON

Hon'ble Sri Justice Akula Venkata Sesha Sai, Acting Chief Justice,
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DSNLU.

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Hon'ble Justice Dr. V.R.K. Krupa Sagar, Judge,
High Court of Andhra Pradesh

GUEST OF HONOUR

R P Patnaik,
Indian Music Director & Singer

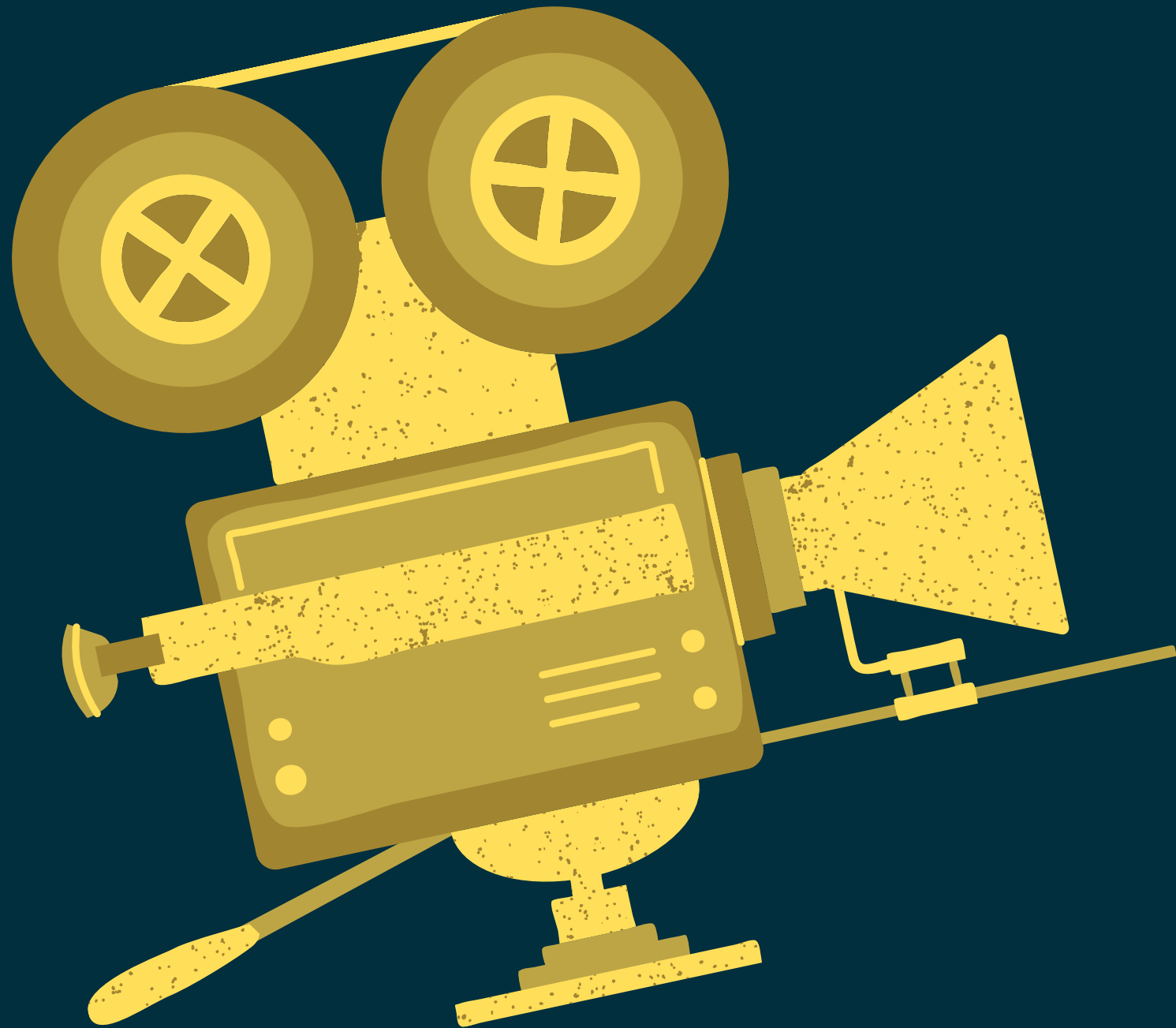
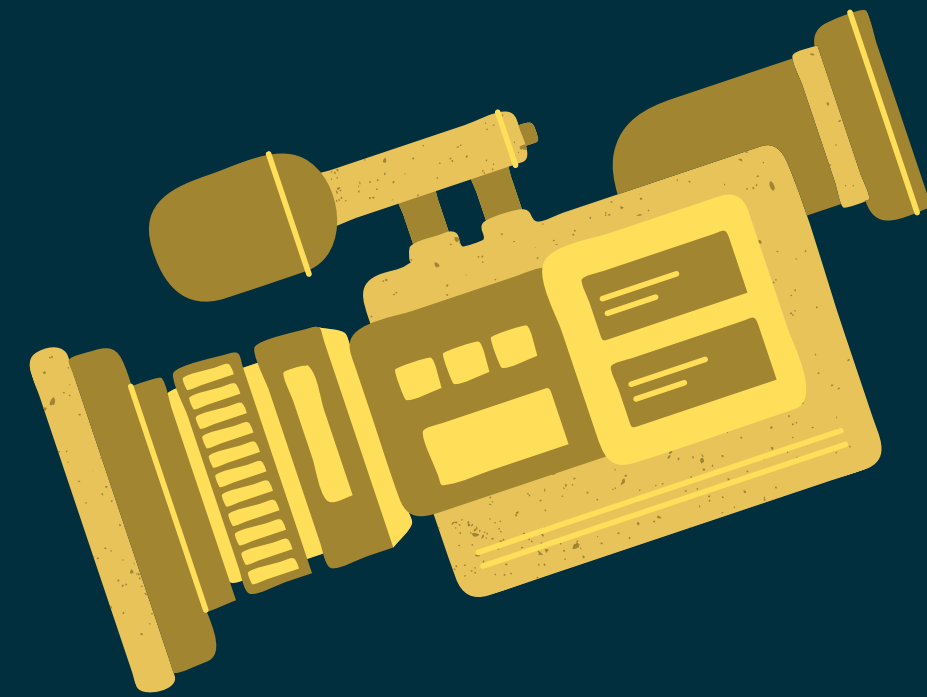
About the event

New digital services are gaining traction around the world, offering listeners unprecedented opportunities to discover new beats, engage directly with their favorite musicians through social media networks and listen to music on the go. With rapidly increasing global levels of Internet and mobile phone penetration, worldwide access to music looks set to expand. Emerging and developing country music markets, as yet largely untapped, offer huge potential for commercial growth. The development of licensed music markets in these countries – for which there are great hopes – will translate into more investment in local musical talent, enable new music businesses to thrive and help support the long-term sustainability of the global music industry.

This year's World Intellectual Property Day campaign theme, "Get Up, Stand Up. For Music" is a reminder that music is something of lasting value to society, to the economy and to our culture. Besides its intrinsic human and cultural worth, the economic value of music flows from the intellectual property (IP) rights associated with original works, their performance and dissemination. These rights shape and underpin the myriad commercial deals that take place within the music industry every day. Within the existing bundle of IP rights (copyright, design rights, trademarks and patents), copyright and related rights are of greatest relevance to musicians.

World Music Day will be celebrated on 21st June 2023. This day is designated to pay tribute to music, something which plays a significant role in everybody's life. Music is the essence of life, and Music Day is about realizing the power of music and sharing it with others. Music Day is observed to provide free music to all music enthusiasts and create a forum for amateur and professional artists to demonstrate their abilities to the rest of the world. It is commemorated to emphasize the value of music and its benefits.

Rules for the competition



- The competition starts with the announcement of a movie name. The movie chosen primarily deals with one or more social issues along with a legal stand associated with the social issue brought to light.
- Participants are expected to watch the movie, highlight the social issue and legal issue evident from the movie. They will be given a time of 40 mins after playing the movie where they are expected to finish their written prompt with their analysis of the social issue.

They are expected to discuss:

- The facts in question, which they have to deduce from the movie.
- One or more social issues that they find relevant with the movie.
- Legal perspective of these social issues if any discussed in the movie.



- The legal perspective in India with respect to the issue at hand.
- Personal opinion of the participant regarding the legal stand and any changes or suggestions that they feel necessary within the legal regime.



Submission:

The written prompt must be submitted within 40 mins of revealing the name of the movie. There will also be a Google form or question paper with 10 Multiple Choice Questions regarding the movie which must be answered after submitting of the prompt. Together, the prompt and the MCQs will be analyzed and marked upon.

Marking criteria

Participants will be marked based on their understanding of the concept and how well they articulate the same in their prompt. Key criteria for marking are the clarity of thought, accuracy in conveying their analysis and a clear understanding of the law of the land.



Eligibility:

Any interested candidate can participate.

Prizes:

Winner: Trophy + Certificate of excellence.

Runner-up: Trophy + Certificate of excellence.

Participation certificate will be provided to every eligible participant.

Important Dates:

Last Date for Registration: 18 JULY 2023

Date of Competition: 22 JULY 2023



Link for Registration:

<https://forms.gle/VnGwxjMmuuBzsnx86>

Venue: Seminar Hall, DSNLU

Time : 10.30 a.m. onwards



Registration

Registration fee : 300
Bank acct details: Surya Chandra
SBI Account Number- 37836914013
IFSC- SBIN0014570
PhonePe/Google Pay/Paytm- 9667555241

For Queries contact:

1. Manoj Makireddy- 7386626784
Student Convenor - CIPR
2. Rakesh Goud- Co-Founder (Claws & Collars) -
9676114354

Or mail at ipr@dsnlu.ac.in